9. Statement showing Action Taken by the Government on the recommendations contained in the 17<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on action taken by the Government on the recommendations contained in the 10<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Demands for Grants (2000-2001) of the Ministry of Water Resources.

## STUDY TOUR REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI SURESH KALMADI (Maharashtra): Sir, I lay on the Table a copy each (in English and Hindi) of the following Study Tour Reports of the Committee on Public Undertakings (Thirteenth Lok Sabha) on:

- (i) Instrumentation Limited:
- (ii) Cochin Shipyard Limited;
- (iii) Hindustan Latex Limited; and
- (iv) Rural Electrification Corporation Limited.

## REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI PALDEN TSERING GYAMTSO (Sikkim) :. I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes & Scheduled Tribes: -

- (a) Seventeenth Report (10<sup>th</sup>Lok Sabha) Reservation for and employment of SCs and STs in Minerals and Metals Trading Corporation of India Limited.
- (b) Fourth Report (13<sup>th</sup> Lok Sabha) Employment and Financial Assistance provided to SCs and STs under Jawahar Rozgar Yojana.
- (c) Fortieth Report (10<sup>th</sup> Lok Sabha) Reservation for and employment of SCs and STs in Unit Trust of India.
- (d) Tenth Report (13<sup>th</sup> Lok Sabha) Reservation for and employment of SCs and STs in Delhi Development Authority and housing facilities provided to them.

(e) Sixth Report (11<sup>th</sup> Lok Sabha) - Rehabilitation of displaced tribals by major projects in Madhya Pradesh.

## **SPECIAL MENTIONS**

MR. CHAIRMAN:-Now, we shall take up Speciai Mentions.

SHRI NILOTPAL BASU (West Bengal) : Sir, before we take up Special Mentions, I have a clarification to seek from you. Sir, I had given a privilege notice on the proceedings which took place here, in this House, on 14<sup>th</sup> March', 2002, when the hon. Prime Minister was making a statement on the Attorney - General's statement in the court. While seeking clarifications, I had asked him a specific question as to what will happen to the *Shila* which was being offered. He intentionally avoided,the question and did not reply. Later on, it was found that he had deliberately misled the House by withholding information from the House. So, I had given a privilege notice, and I request you to take up privilege proceedings against the hon. Prime Minister.

MR. CHAIRMAN: I do not think that there is any breach of privilege.

SHRI NILOTPAL BASU: Sir, then...

श्री संघ प्रिय गौतम (उत्तरांचल) : रूलिंग हो तो गई।...(व्यवधान)...

MR. CHAIRMAN: Now, Dr. Raja Ramanna ...(Interruptions)... No. I nave seen it ...(Interruptions)... There is no breach of privilege ...(Interruptions)...

SHRI NILOTPAL BASU: Sir, I could not get your ruling  $\ldots$  (Interruptions)...

श्री संघ प्रिय गौतम : रूलिंग हो तो गई ।...(व्यवधान)...

श्री नीलोत्पल बस् : क्या रूलिंग हो गई ।...(व्यवधान)...

MR. CHAIRMAN: There is no breach of privilege on this issue . .(Interruptions)...

SHRI NILOTPAL BASU: Sir, this is a procedural question ...(Interruptions)...